

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1420 of 2019

IN THE MATTER OF:

Mr. Karan Gambhir

...Appellant

Versus

Mr. Sajeve Bhushan Deora & Ors.

Liquidator for Forgings Pvt. Ltd.

...Respondents

For Appellant: Mr. Abhijit Sinha and Mr. Akshay Ringe, Advocates.

For Respondent: Mr. Sajeve Bhushan Deora, Advocate for R-1 (Liquidator)

Mr. Rudreshwar Singh, Advocate for R-1

**Mr. Sumesh Dhawan and Mr. Vatsala Kak,
Advocates for R-2**

**Ms. Preeti Kashyap and Mr. Rakesh Kumar,
Advocates for R-3 and R-4**

Mr. Nikhil Goel, Advocate for R-3

With

Company Appeal (AT) (Insolvency) No. 1430 of 2019

IN THE MATTER OF:

DD Real Estate Pvt. Ltd.

...Appellant

Versus

Mr. Sajeve Bhushan Deora & Ors.

Liquidator for Forgings Pvt. Ltd.

...Respondents

For Appellant: Mr. Abhijit Sinha and Mr. Akshay Ringe, Advocates

For Respondent: Mr. Sajeve Bhushan Deora, Advocate for R-1 (Liquidator)

Mr. Rudreshwar Singh, Advocate for R-1

**Mr. Sumesh Dhawan and Mr. Vatsala Kak,
Advocates for R-2**

**Ms. Preeti Kashyap and Mr. Rakesh Kumar,
Advocates for R-3 and R-4**

Mr. Nikhil Goel, Advocate for R-3

ORDER
(VIRTUAL MODE)

24.06.2020 Heard Learned Counsel for the parties at length. All the Parties have concluded their arguments. Parties may file their Written Submissions not more than three pages within a week. The liquidator is permitted to file the Written Submissions along with the documents which are already on record before the Adjudicating Authority.

Judgement is Reserved.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Kanthi Narahari]
Member (Technical)

Basant B./nn.